
(2023) 01 SEBI CK 0042

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1711, 1712 Of 2023, Appeal No. 63 Of 2023

Faiyaz Rangwala

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 20-01-2023

Acts Referred:

Citation : (2023) 01 SEBI CK 0042

Hon'ble Judges : Meera Swarup Technical Member

Bench : Single Bench

Advocate : Rinku Valanju, Aditya Sarangarajan

Final Decision : Disposed Of

Judgement

1. Connect with appeal no.669 of 2022 and list on 13th February, 2023. In the meanwhile, respondent may file a reply. Since interim orders have been passed in the connected appeals the appellant is also entitled for a similar relief.
2. We direct the appellant to deposit a sum of Rs.2 lakhs within three weeks from today. If the said amount is deposited the balance amount shall not be recovered during the pendency of the appeal. The stay application is disposed of accordingly.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.